

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO.87476 OF 2015

[Arising out of order-in-appeal no. CD/666/Bel.2015 dated 17th July 2015 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone-II, 3rd Floor, Utpad Shulk Bhavan, Plot no.C-24, Sector-E, BKC, Bandra (East), Mumbai-400 051]

REFAIR INDUSTRIES

Plot no.R-444, MIDC, T.T.C. Industrial Area, Thane Belapur Road, Navi
Mumbai, Thane-400601

Appellant

Vs.

**COMMISSIONER OF CGST AND CENTRAL
EXCISE-BELAPUR**

IV Division, Belapur Commissionerate, Ground
Floor, CGO Complex, CBD Belapur,
Navi Mumbai-400614

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri P.K.Acharya(AR)

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO.86253 /2025

DATE OF HEARING/DECISION: 12.08.2025

PER: CORAM

None appeared for appellant. On perusal of the records, it is seen that the appellant, despite notice, has been unrepresented for the last several occasions.

2. We have heard Learned Authorised Representative.

3. It would appear that the appellant is not interested in pursuing this appeal. Appeal is, consequently, dismissed in default for non-prosecution.

(Order dictated and pronounced in the court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)